

**DIVISION BENCH**

**ITEM NO.101**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP (IB) No.54/ALD/2023**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 10<sup>th</sup> May, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>SREI EQUIPMENT FINANCE LTD. (PRESENTLY UNDERGOING CORPORATE INSOLVENCY RESOLUTION PROCESS) THROUGH THE AUTHORIZED REPRESENTATIVE OF THE ADMINISTRATOR APPOINTED BY THE RBI) V/S AMSTER ESTATE ADVISORY SERVICES PVT. LTD.</b>
<b>UNDER SECTION</b>	<b>7 IBC</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Anirban Bhattacharya, Adv. : *For the Financial Creditor*

Sh. Anand Chhibbar, Sr. Adv. assisted by : *For the Corporate Debtor*  
Ms. Supriya Garg, Sh. Gaurav Dwivedi,  
& Sh. Vipin Kumar Kushwaha, Adv.

**ORDER**

Ld. Counsels representing the parties are present through VC.

- 1.** Ld. Sr. Counsel representing the Corporate Debtor has made his submissions, to which the Ld. Counsel representing the Financial Creditor is continuing with his arguments in rebuttal.
- 2.** Let the further arguments to continue on 13<sup>th</sup> May, 2024 to come up higher on Board.
- 3.** Ld. Counsels representing both the parties also seek time to rely upon certain judgments, which will also be considered on the said date.

**-Sd-**  
**(Ashish Verma)**  
**Member (Technical)**

**-Sd-**  
**(Praveen Gupta)**  
**Member (Judicial)**

**10<sup>th</sup> May, 2024**

*Kavya Prakash Srivastava*  
*(Stenographer)*